

IN THE NATIONAL COMPANY LAW TRIBUNAL
NEW DELHI BENCH (COURT- II)

Item No. 224
IB-210(ND)2017
IA-2276/2021

IN THE MATTER OF:

M/s. PR International

...

Applicant/Petitioner

Versus

M/s. GTHS Retails Pvt. Ltd.

...

Respondent

Under Section: 9 of IBC, 2016 (Liq)

Order delivered on 08.07.2024

CORAM:

SH. ASHOK KUMAR BHARDWAJ
HON'BLE MEMBER (J)

SH. SUBRATA KUMAR DASH
HON'BLE MEMBER (T)

PRESENT:

For the Applicant :

For the RP : CMA Sandeep Kr Bhatt erstwhile RP along with
CMA Kamal Deep Tyagi

Hearing Through: VC and Physical (Hybrid) Mode

ORDER

IA-2276/2021: There is no appearance on behalf of the Liquidator. Mr. Sandeep Bhatt, the erstwhile RP who is present in person submitted that the order dated 29.02.2024 is under challenge before the Hon'ble NCLAT and the outcome of the appeal pending before Hon'ble NCLAT would have bearing on the fate of IA-2276/2021. Having submitted so, he prayed for an adjournment. At his request, the hearing is deferred to 30.09.2024.

Sd/-

(SUBRATA KUMAR DASH)
MEMBER (T)

Sd/-

(ASHOK KUMAR BHARDWAJ)
MEMBER (J)